

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Date of hearing 30.8.2018

Petition No. 117/MP/2017

Petitioner : DB Power Limited

Respondents : Tamil Nadu Generation and Distribution Corporation Limited and Others

Subject : Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter-alia seeking direction to the Respondent to pay the Tariff considering 1.8.2015 to 31.3.2016 as the First Contract Year in terms of Schedule 8 of the Power Purchase Agreement 19.8.2013 executed between the Petitioner and the Respondent.

Petition No. 222/MP/2017

Petitioner : KSK Mahanadi Power Company Limited

Respondents : Tamil Nadu Generation and Distribution Corporation Limited and

Subject : Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 with regard to the tariff payable under Power Purchase Agreements dated 27.11.2013.

Coram : Shri P. K. Pujari, Chairperson
Shri A. K. Singhal, Member
Dr. M. K. Iyer, Member

Parties Present : Shri Deepak Khurana, Advocate, DBPL
Shri Anand K Ganeshan, Advocate, KSK Mahanadi
Shri Ashwin Ramanathan, Advocate, KSK Mahanadi
Shri S Vallinayagam, Advocate, TANGEDCO
Shri G. Umapathy, Advocate, TANGEDCO

Record of Proceedings

Learned counsel for the DB Power Limited in Petition No. 117/MP//2017 submitted that arguing counsel in the matter is not available due to personal difficulty and requested to adjourn the matter. Request was allowed by the Commission.

2. Learned counsel for KSK Mahanadi in Petition No. 222/MP/2017 submitted that both the Petitions i.e. 117/MP/2017 and 222/MP/2017 are of similar nature and both may be listed together for hearing.

3. After hearing the learned counsels for the parties, the Commission directed to list both the Petitions together.
4. The Petitions shall be listed for hearing on 18.9.2018.

By order of the Commission

**Sd/-
T. Rout
Chief (Law)**